

(4)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

CP No.176/2003
IN
OA No.790/2002

New Delhi, this the 8th day of August, 2003

HON'BLE SMT. LAKSHMI SWAMINATHAN, VICE CHAIRMAN (J)
HON'BLE SHRI R.K. UPADHYAYA, ADMINISTRATIVE MEMBER

Shri S.N. Yadav S/o Shri H.N. Yadav,
R/o 21/238, Trilok Puri,
Delhi-91.

....Petitioner

(By Advocate : Shri Yogesh Sharma)

Versus

Mrs. Shailja Chandra,
Chief Secretary,
Govt. of NCT of Delhi,
Players Building,
ITO, New Delhi.

....Respondent

(By Advocate : Shri Vijay Pandita)

ORDER (ORAL)

HON'BLE SMT. LAKSHMI SWAMINATHAN, VICE CHAIRMAN (J):

We have heard both learned counsel for the parties.

2. Shri Yogesh Sharma, learned counsel for petitioner submits that he does not wish to press CP any further as he is satisfied with the compliance of Tribunal's order by respondents. Shri Vijay Pandita, learned counsel for respondent has also confirmed that Tribunal's orders have been complied with by the respondents.

3. In view of the above, CP 176/2003 is disposed of. Notice issued to the alleged contemnor is discharged. File be consigned to record room.

C. R. Sengar

(R.K. UPADHYAYA)
MEMBER (A)

Lakshmi

(SMT. LAKSHMI SWAMINATHAN)
VICE CHAIRMAN (J)

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